BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI

MA NO 96/2025

IN

OA NO 78/2023

IN THE MATTER OF:

DURGA SINGH PAWAR & ORS …COMPLAINANT

VERSUS

RAJENDERA SINGH DAFOTI & ORS …RESPONDENTS

INDEX

S.NO	PARTICULARS	PAGE NO
1.	Reply Affidavit on behalf of District Magistrate, Pithoragarh in compliance of the order dated 10.07.2025 and 18.07.2025 passed by this Hon'ble Tribunal.	1-7
2.	Annexure A Copy of the order dated 10.07.2025	8
3.	Annexure B Copy of the order dated 18.07.2025	9-10
4.	Annexure C Copy of the report by District Mining officer.	11-14
5.	Annexure D Copy of the letter dated 06.06.2025	15-16
6.	Annexure E Copy of letter dated 10.05.2024	17-18
7.	Annexure F Copy of the letter no 329/Bhu.khani.vi.pitho/ NGT/2025-26	19-20

Dated 30.07.2025

Filed by:

Adv Anjali Rajput
Counsel for State of Uttarakhand

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI

MA NO 96/2025

IN

OA NO 78/2023

IN THE MATTER OF:

DURGA SINGH PANWAR & ors ... COMPLAINANT

VERSUS

RAJENDERA SINGH DAFOTI & ORS. ... RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE, PITHORGARH IN COMPLIANCE OF THE ORDER DATED 10.07.2025 AND 18.07.2025 PASSED BY THIS HON'BLE TRIBUNAL.

Most respectfully showeth:

I Vinod Goswami aged about 48 years S/o Sh Khushal Giri Goswami currently posted as District Magistrate, Pithoragarh, Government Of Uttarakhand do hereby solemnly affirm and declare as under:-

1. I say that I am posed as District Magistrate, Pithoragarh, Government of Uttarakhand impleaded as respondent no **4** in the instant application and duly competent to swear this affidavit and as such I am well acquainted with the facts and circumstances of the present case.
2. That the preset application is filed by the applicant in disposed of matter which came up for hearing on 10.07.2025 and the Hon'ble Tribunal was pleased to pass the following order:

2. ... 1 to 4. Notice of the application be issued to the applicant and respondents

NOTARIAL

S. ... Notary Public Pithoragarh Regd. No ...(05)/2022 GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

3. Notices be also given Dasti to applicant-respondent no.5 for serving notices on the applicant and respondents no. 1 to 4 personally in addition to service of notice on them by the Registry by way of email.

4. List on 18.07.2025 for further consideration."

Copy of the order is Annexed herewith as **ANNEXURE A**

3. That the preset application came up for hearing again on 18.07.2025 and the Hon'ble Tribunal was please to pass the following order:

"2. Learned Counsel for respondents no. 1, 3 and 4 and the learned Counsel for respondent no. 2 seek time to file reply to M.A. No. 96 of 2025 filed by respondent no. 5.

3. Reply to the abovesaid Miscellaneous Application may be filed by respondents no. 1, 3 and 4 and respondent no. 2 within ten days.

4. List on 01.08.2025 for further consideration.

5. Notice of the Miscellaneous Application may also be issued to the original applicant requiring him to file reply to the same at least one day before the date of hearing fixed and to join the proceedings physically or through V.C. on the date of hearing fixed."

Copy of the order is Annexed herewith as **ANNEXURE B**

4. That in compliance of the order dated 10.07.2025 and 18.07.2025 a report was sought from the district mining officer. That the contents of the report submitted by the district mining office are as follows:

a. That following the final order in OA [OA Number, if applicable] and the amended order dated 28.03.2025, in the review application,

NOTARY G S Bafila Notary Public Pithoragarh Regd No 34(05)/2022 GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

a demand notice vide Office Letter No. 1193 / 30-Mining / 2023-24 dated 2.05.2025 was sent to the applicant for a penalty of Rs 6,53,300/. That the present applicant deposited the amount of Rs.6,53,300/. Vide Demand Draft no 135485 dated 03.05.2025 in the office of the District Magistrate Pithoragarh.

b. In compliance of office letter number R-5455/30-Mining/2023-24, dated May 6, 2025 of undersigned, the Revenue and Geology & Mining Departments in presence of representative of applicant, jointly inspected the mining lease area on 17.05.2025, mining operations were found closed and 2 two heaps of soapstone, collected earlier were found lying inside the mining area That the measurements of the 2 heaps is as follows:

Length 22 m × width 07 m × height 05 m = 770 cubic meter

Length 10.5 m × width 3.5 m × height 3.5 m = 128.625 cubic meter

Apart from the above, some bags and heaps were also found to be collected near Garari

08 m × width 04 m × height 1.7 m = 54.4 cubic meter and 2820 bags of soapstone were found in 09 heaps.

That as per mining plan, taking the bulk density of mineral soapstone as 2.6 a total of total of 2618.865 tons of soapstone was found already collected:

i. 770+128.625= 898.625 cubic meter i.e. 2336.425 tons were found in the mining area

54.4 cubic meter i.e. 141.44 tons in the heap near Garari

NOTARY G S. Bafila Notary Public Pitheragarh Regd. No 34(05)/2022 GOVT. OF UTTARAKHAND INDIA

पिथौरागढ

iii. 2820 bags i.e. 141.44 tons in 09 heaps (at the rate of 50 kg per bag). total of 2618.865 tons of soapstone was found already collected. The bags/heaps of the said soapstone were handed over to the representative of the lessee, Shri Kunwar Singh Koranga, till further orders.

iv. That as per rules, the royalty for the 2618.865 tons of soapstone has to be deposited by the applicant after obtaining permission for its removal.

Copy of the report by the District mining officer is Annexed herewith as **ANNEXURE C.**

5. That as in compliance of the order dated 08.11.2024 further amended on 29.03.2025 following actions have been taken:

S.no	Direction in order.	Compliances
1.	In compliance of para no 37 of the order and plantation of 18000 trees as EC condition no 18 in van panchayat first and second year and maintenance in the next three years:	a letter dated 09.06.2025 has been sent to the district forest officer for requisite compliance. Copy annexed as Annexure D
2.	para no 51(iii) of the order: For cutting of Government land and construction of road, District Mining Officer, Pithoragarh has issued a challan imposing penalty of Rs. 7,78,800/- as is mentioned in District Magistrate, Pithoragarh's	Penalty of Rs 7,78,800 for cutting of government land and construction of road has been deposited by the applicant on 20.05.2025

NOTARY
G S. Bafila
Notary Public
Pithoragarh
Regd. No
5)/2022
GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ

	report dated 10.05.2024.	
3.	We also direct that till all the conditions of EC and consent are complied with by respondent 5, and aforesaid amount of environmental compensation is paid, no mining activities shall be allowed to be carried out by respondent 5.	That the applicant has deposited environmental compensation vide DD no 135485 dated 03.05.2025. That CTO issued in favor present applicant i.e JD Minerals, has been withdrawn by the office letter dated 10.05.2024 of Uttarakhand Pollution Control Board. Copy annexed as Annexure E
4.	105. The amount of environmental compensation after recognized shall be spent for remediation of the environment in the area concerned in accordance with the restoration plan which shall be prepared by a Joint Committee comprising CPCB, UKSPCB and District Magistrate, Pithoragarh which shall be prepared within two months after realization of the amount of environmental compensation and executed within next	A letter no 329/Bhu.Khani. vi.Pitho./ NGT/2025-26 dated 09.06.2025 has been issued to Regional officer, Uttarakhand Pollution Control Board, regional Office Haldwani for requisite compliance. Copy of the letter is Annexed as Annexure F

NOTARY
G S. Bafila
Notary Public
Pithoragarh
Regd No
3+/05/2022
GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

	three months thereafter.	
5.	106. Compliance/Status report of the above directions shall be submitted by UKSPCB and District Magistrate, Pithoragarh by 15.02.2025.	letter no 329/ Bhu. Khani. Vi. Pitho./ NGT/2025-26 dated 09.06.2025 has been issued to Regional officer, Uttarakhand Pollution Control Board, regional Office Haldwani for requisite compliance. Copy annexed as Annexure F
6.	112. In these facts and circumstances, we direct UKSPCB, SEIAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognized institutions and in the light of their observations and	Industrial Development (mining) Section 1, Uttarakhand Government vide office order dated 465(1)/VII-A-1 /2025-09(104)/2023 Dated 18.02.2025, expert committee has been constituted to study the Impacts of mining operations on the ecological and environmental sustainability of various geotectonic regions under the State in the light of seismic stability. It Is further Submitted that the study has been completed and the same has been presented to the concerned departments for further Consideratation.

NOTARY
G S. Bafila
Notary Public
Pithoragarh
Regd.No
(05)/2022
GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

	recommendation, appropriate decision is taken by SEIAA UK	

7. That the present reply on behalf of the District Magistrate, Pithoragarh is being submitted before this Hon'ble Tribunal for kind perusal and Kind consideration.

DEPONENT
जिलाधिकारी
पिथौरागढ़

Verification:

I deponent named above, do hereby verify and say that the contents mentioned in the present reply by way of affidavit are true and correct to my knowledge based on record, no [art of it is false and nothing material has been concealed therefrom.

Verified at Pithoragarh, Uttarakhand on this 29...day of July, 2025

29/07/25

GANGA SINGH BAFILA
Advocate
Notary Public
Distt. Pithoragarh (U.K.) India
Regd. No. 34(05)/2022

NOTARY
G S Bafila
Notary Public
Pithoragarh
Regd. No
34(05)/2022
GOVT. OF UTTARAKHAND INDIA

DEPONENT
जिलाधिकारी
पिथौरागढ़

Solemnly Affirmed before me to day
At 11:55 a.m. p.m.
by Vinod Gopalsami D.M. Pithoragarh
the deponent identified by Sri/Km
Smt. Self
have satisfied my self by examining that
he/she underst and the Contents of this
affidavit/Documents

ANNEXURE - 8A

Item No. 01 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Misc Application in Disposed of Cases No. 96/2025
In
Original Application No. 78/2023

Durga Singh Pawar & Ors. Applicants

Versus

Rajendra Singh Dafoti & Ors. Respondents

Date of hearing: 10.07.2025

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicants: Mr. V. K. Shukla, Mr. Madhav Shukla and Mr. Sugam Mishra, Advocates for the Applicant.

ORDER

1. M/s JD Minerals, impleaded as respondent no. 5 in O.A No. 78/2023, has filed present Miscellaneous Application under Section 19 of the National Green Tribunal Act, 2010 seeking permission to remove excavated mineral storage.

2. Notice of the application be issued to the applicant and respondents no.1 to 4.

3. Notices be also given Dasti to applicant-respondent no.5 for serving notices on the applicant and respondents no. 1 to 4 personally in addition to service of notice on them by the Registry by way of email.

4. List on 18.07.2025 for further consideration.

NOTARY
G S. Bafila
Notary Public
Pithoragarh
Regd. No
05/2022
GOVT. OF UTTARAKHAND INDIA

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 10th, 2025/M

जिलाधिकारी
पिथौरागढ़

ANNEXURE - B9

Item No. 11 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Misc Application in Disposed of Cases No. 96/2025
In
Original Application No. 78/2023

Durga Singh Pawar & Ors. Applicants

Versus

Rajendra Singh Dafoti & Ors. Respondents

Date of hearing: 18.07.2025.

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicants: None for the applicants.

Respondents: Ms. Anjali Rajput, Advocate for respondents no. 1, 3 and 4.
Mr. Mukesh Verma, Advocate for respondent no. 2.
Mr. V. K Shukla, Advocate for respondent no. 5 (Applicant in MA).

ORDER

1. None has appeared for the original applicant in the present proceedings.

2. Learned Counsel for respondents no. 1, 3 and 4 and the learned Counsel for respondent no. 2 seek time to file reply to M.A. No. 96 of 2025 filed by respondent no. 5.

3. Reply to the abovesaid Miscellaneous Application may be filed by respondents no. 1, 3 and 4 and respondent no. 2 within ten days.

4. List on 01.08.2025 for further consideration.

NOTARY G S. Bafila Notary Public Pithoragarh Regd. No [illegible]/05)/2022 GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ

5. Notice of the Miscellaneous Application may also be issued to the original applicant requiring him to file reply to the same at least one day before the date of hearing fixed and to join the proceedings physically or through V.C. on the date of hearing fixed.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 18th, 2025
M.A in Disposed of Cases No. 96/2025
In Original Application No. 78/2023
AM

NOTARY
G S. Bafila
Notary Public
Pithoragarh
Regd. No
[illegible]5)/2022
GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में एप्लीकेशन संख्या–96/2025 मै0 जे0डी0 मिनरल्स के सम्बन्ध में प्रस्तरवार आख्या।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवांर एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में एप्लीकेशन संख्या–96/2025 मै0 जे0डी0 मिनरल्स के सम्बन्ध में प्रस्तरवार आख्या निम्नवत् है :–

1. मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ग्राम बजेता, तहसील मुनस्यारी (तेजम), जनपद पिथौरागढ़ क्षेत्रान्तर्गत 17.967 है0 भूमि पर मै0 जे0डी0 मिनरल्स प्रो0 श्री राजेन्द्र सिंह दफौटी, बी0–55 जज फार्म, छोटी मुखानी हल्द्वानी, जनपद नैनीताल के पक्ष में स्वीकृत सोपस्टोन पट्टा क्षेत्र के सम्बन्ध में मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मै0 जे0डी0 मिनल्स द्वारा मा0 एन0जी0टी0 में किये गए आवेदन में दिनांक 10.07.2025 को निम्नवत आदेश पारित करते हुए, सुनवाई हेतु दिनांक 18.07.2025 की तिथि निर्धारित की गयी है :–

   1. M/s JD Minerals, impleaded as responded no. 5 in O.A.No. 78/2023, has filed present Miscellaneous Application under Section 19 of the National Green Tribunal Act, 2010 seeking permission to remove excavated mineral storage.
   2. Notice of the application be issued to the applicant and respondents no.1 to 4.
   3. Notice be also given Dasti to applicant-respondent no.5 for serving notices on the applicant and respondents no. 1 to 4 personally in addition to service of notice on them by the Registry by way of email.

2. इस सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय अधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 06.11.2024 एवं संशोधित पारित आदेश दिनांक 28.03.2025 के अनुपालन में जिलाधिकारी पिथौरागढ़ द्वारा अपने कार्यालय पत्र संख्या–1193/तीस–खनन/2023–24 दिनांक 02 मई, 2025 द्वारा मै0 जे0डी0 मिनरल्स प्रो0 श्री राजेन्द्र सिंह दफौटी, बी0–54 जज फार्म, छोटी मुखानी हल्द्वानी, जनपद नैनीताल को उनके द्वारा ग्राम बजेता, तहसील मुनस्यारी (तेजम), जनपद पिथौरागढ़ अन्तर्गत किये गये खनन से पर्यावरणीय मानकों के उल्लंघन पर मा0 एन0जी0टी0 द्वारा निर्देशित धनराशि रू0 6,53,300/– जमा कराये जाने हेतु पत्र प्रेषित किया गया।

3. उक्त पत्र के अनुपालन में मै0 जे0डी0 मिनरल्स प्रो0 श्री राजेन्द्र सिंह दफौटी, बी0–54 जज फार्म, छोटी मुखानी हल्द्वानी, जनपद नैनीताल द्वारा जिलाधिकारी पिथौरागढ़ के नाम डीमाण्ड ड्राफ्ट सं0 135485 दिनांक 03.05.2025 को अपने पत्र दिनांक 05.05.2025 के साथ संलग्न कर उक्त धनराशि रू0 6,53,300/– जमा करा दी गई तथा उनके द्वारा अपने पक्ष में ग्राम बजेता तहसील मुनस्यारी (तेजम) जनपद पिथोरागढ़ क्षेत्रान्तर्गत 17.967 है0 भूमि पर स्वीकृत सोपस्टोन के खनन पट्टे के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेशों के अनुरूप रू0 6,53,300.00 की धनराशि का मुआवजा जमा कर लिये जाने का उल्लेख करते हुए पट्टाक्षेत्र में अवशेष/जमा खनिज की निकासी की अनुमति प्रदान किये जाने का अनुरोध पत्र दिनांक 05.05.2025 को जिलाधिकारी कार्यालय में दिया गया।

4. जिलाधिकारी पिथौरागढ़ द्वारा उक्त अनुरोध पत्र के क्रम में अपने कार्यालय पत्र संख्या–र–5455/तीस–खनन/2023–24, दिनांक मई 06, 2025 द्वारा उपजिलाधिकारी मुनस्यारी तथा जिला खान अधिकारी, पिथौरागढ़ को जांच कर आख्या उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया। जिलाधिकारी पिथौरागढ़ के उक्त पत्र के अनुपालन में संयुक्त जांच/निरीक्षण निर्धारित तिथि दिनांक 17–05–2025 को राजस्व विभाग एवं भूतत्व एवं खनिकर्म विभाग के अधिकारियों/कर्मचारियों के द्वारा पट्टाधारक के प्रतिनिधि श्री कुंवर सिंह कोरंगा पुत्र [illegible] सिंह कोरंगा, निवासी ग्राम पो0 शामा, तहसील कपकोट जनपद बागेश्वर की उपस्थिति में किया गया। [illegible] के दौरान खनन पट्टा क्षेत्र में खनन कार्य बंद पाया गया तथा खनन क्षेत्रान्तर्गत 02 भिन्न [illegible] में पूर्व से एकत्रित सोपस्टोन पाया गया, जिसकी पैमाइश निम्नवत है–

NOTARY G S. Bafila Notary Public Pithoragarh Regd. No 3-1105/2022 GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी पिथौरागढ़

लम्बाई 22 मी0× चौड़ाई 07 मी0× ऊचाई 05 मी0 = 770 घनमी0
लम्बाई 10.5 मी0× चौड़ाई 3.5 मी0× ऊचाई 3.5 मी0 = 128.625 घनमी0

5. उक्त के अतिरिक्त उक्त खनन पट्टे को बांस–बगड़–कोटा मोटर मार्ग से जोड़ने वाली गरारी के पास भी कुछ सोपस्टोन के बैग तथा ढेरि पूर्व से एकत्रित पाए गए, जिसमें पैमाइश के अनुसार एक ढेरि में लम्बाई 08 मी0× चौड़ाई 04 मी0× ऊचाई 1.7 मी0 = 54.4 घनमी0 तथा 09 ढेरियों में 2820 बैग सोपस्टोन पाया गया। इस प्रकार खनन योजनानुसार खनिज सोपस्टोन की बल्क डैंसिटि 2.6 लेते हुए खनन क्षेत्रान्तर्गत 770+128.625= 898.625 घनमी0 अर्थात् 2336.425 टन तथा गरारी के निकट ढेर में 54.4 घनमी0 अर्थात् 141.44 टन व 09 ढेरियों में 2820 बैग अर्थात् 141.44 टन (50 किग्रा0 प्रति बैग की दर से) इस प्रकार कुल 2618.865 टन सोपस्टोन पूर्व से एकत्रित पाया गया। उक्त सोपस्टोन के बैग/ढेरियों को अग्रिम आदेशों तक पट्टाधारक के प्रतिनिधि श्री कुंवर सिंह कोरंगा की सुपुर्दगी में दिया गया। **(आख्या की प्रति संलग्न)** उक्त 2618.865 टन सोपस्टोन की रॉयल्टी पट्टाधारक द्वारा निकासी की अनुमति मिलने के पश्चात जमा की जाएगी।

6. मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 06.11.2024 को पारित आदेश तथा दिनांक 28.03.2025 को पारित संशोधित आदेश में उल्लेखित बिन्दुओं के सम्बन्ध में बिन्दुवार आख्या निम्नवत है:–

A. **बिन्दु 36 में उल्लेखित है कि**–District Magistrate, Pithoragarh submitted its report vide e-mail dated 10.05.2024 stating as under:

"…. a sum of ₹ 7,78,800.00 has been imposed on the defendant no. – 05/leaseholder M/s JD Minerals, Prof Rajendra Singh Dafaoti, B-54 Judge Farm Chhoti Mukhani Haldwani, District Nanital, in accordance with the challan report of the District Mining Officer, Pithoragarh, on the road finalized (cut) without permission on the land of the State Government for access to the lease area under village Bajeta, Tehsil Tejam, District Pithoragarh, and instructions have been given on 08.05.2024 and 10.05. 2024 to dispose of the debris dumped in the downhill direction before road cutting and mining in a scientific manner in the designated dumping yard as per the mining plan. (Annexure-01) Along with this, as per the order of the Hon'ble Tribunal, respondent no.-05 leaseholder M/s JD Minerals Prof. Rajender Singh Dafaoti, B-54 Judge Farm Chhoti Mukhani Haldwani, District Nanital has been directed to provide 20 hectares of treeless land in Van Panchayat Bajeta through Divisional Forest Officer, Forest Division, Pithoragarh for plantation on Van Panchyat land near the mining lease area and to ensure plantation work as per the condition of mining plan/EC by letter dated 09.05.2024. (Annexure-02) " **इस सम्बन्ध में मा0 एन0जी0टी0 के आदेशानुसार अनुपालन करवाये जाने के संबंध में इस कार्यालय के पत्रांक 330/भू0खनि0वि0पिथौ0/ एन0जी0टी0/2025–26, दिनांक 09.06.2025 के द्वारा प्रभागीय वनाधिकारी पिथौरागढ़, वन प्रभाग को अग्रेतर कार्यवाही हेतु पत्र प्रेषित किया गया है (प्रति संलग्न)।**

B. **बिन्दु 51 में उल्लेखित है कि**– The above violations have virtually been admitted by respondent 05 as is evident from the following:

NOTARY G S. Bafila Notary Public Pithoragarh Regd. No (05)/2022 GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

(iii) For cutting of government land and construction of road, District Mining officer, Pithoragarh has issued a challan imposing penalty of Rs. 7,78,800/- as is mentioned in district magistrate, Pithoragarh's report dated 10.05.2024. However there is nothing on record to show that the said amount has been deposited by respondent 5. इस सम्बन्ध में अवगत कराना है कि पट्टाधारक पर अधिरोपित अर्थदण्ड की धनराशि पट्टाधारक द्वारा दिनांक 20.05.2025 को जमा करा दी गयी है।

(iv) As per EC condition i.e., condition no. 18 under the heading "condition for operation phase ", respondent 5 was required to plant 18,000 trees in nearby van panchayat first and second year followed by their maintenance in the next three years. Further it was required to develop 5 meters wide dense plantation of shrubs around the mining site but this condition has not been complied with by proponent. इस सम्बन्ध में मा0 एन0जी0टी0 के आदेशानुसार अनुपालन करवाये जाने के संबंध में इस कार्यालय के पत्रांक 330/भू0खनि0वि0पिथौ0/एन0जी0टी0/2025–26, दिनांक 09.06.2025 के द्वारा प्रभागीय वनाधिकारी पिथौरागढ़, वन प्रभाग को अग्रेतर कार्यवाही हेतु पत्र प्रेषित किया गया है।

C. बिन्दु 103 में उल्लेखित है कि– We also direct that till all the conditions of EC and consent are complied with by respondent 5, and aforesaid amount of environmental compensation is paid, no mining activities shall be allowed to be carried out by respondent 5. इस सम्बन्ध में अवगत कराना है कि पट्टाधारक द्वारा डीमाण्ड ड्राफ्ट सं0 135485 दिनांक 03.05.2025 द्वारा **environmental compensation** की धनराशि जमा करा दी गयी है तथा पर्यावरणीय अनुमति में उल्लिखित शर्तों का पूर्णतः अनुपालन संबंधित विभाग द्वारा कराया जाना आवश्यक होगा। यह भी अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के कार्यालय पत्र दिनांक 10.05.2024 के द्वारा श्री राजेन्द्र सिंह दफौटी, जे0डी0 मिनरल्स, बजेता सोपस्टोन माईन, जज फार्म, हल्द्वानी, नैनीताल के पक्ष में निर्गत सी0टी0ओ0 को वापस लिया गया है (प्रति संलग्न)।

D. बिन्दु 105 में उल्लेखित है कि– The amount of environmental compensation after realization shall be spent for remediation of the environment in the area concerned in accordance with the restoration plan which shall be prepared by a Joint Committee comprising CPCB, UKSPCB and District Magistrate, Pithoragarh which shall be prepared within two months after realization of the amount of environmental compensation and executed within next three months thereafter. इस सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण के आदेशानुसार समिति गठित कर आवश्यक कार्यवाही करवाये जाने के संबंध में इस कार्यालय के पत्रांक 329/भू0खनि0 वि0पिथौ0/एन0जी0टी0/2025–26, दिनांक 09.06.2025 के द्वारा क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय हल्द्वानी को पत्र प्रेषित किया गया है (प्रति संलग्न)।

E. बिन्दु 106 में उल्लेखित है कि– Compliance/Status report of the above directions shall be submitted by UKSPCB and District Magistrate, Pithoragarh by 15.02.2025. इस सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण के आदेशानुसार समिति गठित कर आवश्यक कार्यवाही करवाये जाने के संबंध में इस कार्यालय के पत्रांक 329/भू0खनि0 वि0पिथौ0/एन0जी0टी0/2025–26, दिनांक 09.06.2025 के द्वारा क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय हल्द्वानी को पत्र प्रेषित किया है।

NOTARY GOVT. OF UTTARAKHAND G S Bania Notary Public Pithoragarh Regd. No 2105/2022

जिलाधिकारी
पिथौरागढ़

F. बिन्दु 112 में उल्लेखित है कि– In these facts and circumstances, we direct UKSPCB, SEIAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognized institutions and in the light of their observations and recommendation, appropriate decision is taken by SEIAA UK. इस सम्बन्ध में उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 465(1)/VII–A–1/2025–09(104)/2023, दिनांक 18.02.2025 द्वारा मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 08.11.2024 के समादर में राज्य क्षेत्रान्तर्गत विभिन्न भू–विवर्तनीक क्षेत्रों के पारिस्थितिकी एवं पर्यावरणीय स्थायित्व पर खनन संकियाओं से पड़ने वाले प्रादुर्भावों का भूकम्पीय स्थायित्व के आलोक करने हेतु निम्नवत विशेषज्ञ समिति का गठन किया गया है–

1. निदेशक, वाडिया इंस्टीट्यूट ऑफ हिमालयन जियोलॉजी, देहरादून द्वारा नामित वरिष्ठ विशेषज्ञ वैज्ञानिक – अध्यक्ष
2. उप–महानिदेशक, भारतीय भूवैज्ञानिक सर्वेक्षण विभाग, देहरादून द्वारा नामित वरिष्ठ भूकम्पविज्ञानी – सदस्य
3. निदेशकच, आई0आई0टी0, रूड़की द्वारा नामित पर्यावरण विषय विशेषज्ञ एव जियोटैक्टोनिक विषय विशेषज्ञ – सदस्य
4. निदेशक, भारतीय सुदूर संवेदन संस्थान (आई0आई0आर0एस0) द्वारा नामित वरिष्ठ विशेषज्ञ वैज्ञानिक – सदस्य
5. संयुक्त निदेशक (गढ़वाल), भूतत्व एवं खनिकर्म विभाग, उत्तराखण्ड – सदस्य सचिव

G. बिन्दु 114 में उल्लेखित है कि– The study of geo-tectonic zones by seismology experts before allowing any mining activities shall be a condition applied PAN India and for this purpose, we direct communication of this order to MoEF&CC, all Chief Secretaries of different States and Union Territories as also SEIAAs of all the concerned States/Union Territories. उक्त के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण के आदेशानुसार उपरोक्तानुसार गठित समिति द्वारा जांच कर आख्या शासन को प्रेषित कर दी गयी है।

अतः विषयगत प्रकरण पर उक्तानुसार आख्या सादर प्रेषित।

प्रतिवादी संख्या–04

(मयंक आर्या)
प्रभारी जिला खान अधिकारी।
पिथौरागढ़

(विनोद गोस्वामी)
जिलाधिकारी, पिथौरागढ़।

NOTARY
G. S. Bafila
Notary Public
Pithoragarh
Regd. No
3-105/2022
GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

ANNEXURE 15D

कार्यालय भूतत्व एवं खनिकर्म विभाग,
न्यू टकाना कालोनी,निकट शिव मन्दिर, पिथौरागढ़।

पत्रांक: 330 /भू0खनि0वि0पिथौ0/एन0जी0टी0/2025–26 दिनांक 09/06/2025

सेवा में,

प्रभागीय वनाधिकारी,
पिथौरागढ़ वन प्रभाग
पिथौरागढ़।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 28.03.2025 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी पिथौरागढ़ के पत्र संख्या–2677/तीस–खनन/2023–24, दिनांक मई 26, 2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 08.11.2024 एवं तद्क्रम में पुर्नयोजित रिव्यू अपील संख्या–655/2024 में पारित आदेश 28.03.2025 के अनुपालन में प्रकरण पर सम्बन्धित अधिकारियों से समन्वय स्थापित करते हुए मा0 एन0जी0टी0 द्वारा पारित उक्त आदेशों का अनुपालन सुनिश्चित करवाने उपरान्त अनुपालन आख्या एक सप्ताह भीतर उपलब्ध कराये जाने के निर्देश दिये गये हैं।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 28.03.2025 को आदेश पारित किये गये हैः–

बिन्दु 36 में उल्लेखित है कि–District Magistrate, Pithoragarh submitted its report vide e-mail dated 10.05.2024 stating as under:

"…. a sum of ₹ 7,78,800.00 has been imposed on the defendant no. – 05/leaseholder M/s JD Minerals, Prof Rajendra Singh Dafaoti, B-54 Judge Farm Chhoti MukhaniHaldwani, District Nanital, in accordance with the challan report of the District Mining Officer, Pithoragarh, on the road finalized (cut) without permission on the land of the State Government for access to the lease area under village Bajeta, Tehsil Tejam, District Pithoragarh, and instructions have been given on 08.05.2024 and 10.05.2024 to dispose of the debris dumped in the downhill direction before road cutting and mining in a scientific manner in the designated dumping yard as per the mining plan. (Annexure-01) Along with this, as per the order of the Hon'ble Tribunal, respondent no.-05 leaseholder M/s JD Minerals Prof. Rajender Singh Dafaoti, B-54 Judge Farm Chhoti MukhaniHaldwani, District Nanital has been directed to provide 20 hectares of treeless land in Van Panchayat Bajeta through Divisional Forest Officer, Forest Division, Pithoragarh for plantation on Van Panchyat land near the mining lease area and to ensure plantation work as per the condition of mining plan/EC by letter dated 09.05.2024.

बिन्दु 51 में उल्लेखित है कि–The above violations have virtually been admitted by respondent 05 as is evident from the following

GOVT. OF UTTARAKHAND INDIA
G.S. Bafila
Notary Public
Pithoragarh
Regd No
05/2022

जिलाधिकारी
पिथौरागढ़

(iv) As per EC condition i.e., condition no. 18 under the heading "condition for operation phase ", respondent 5 was required to plant 18,000 trees in nearby van panchayat first and second year followed by their maintenance in the next three years. Further it was required to develop 5 meters wide dense plantation of shrubs around the mining site but this condition has not been complied with by proponent.

अतः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 28.03.2025 को पारित आदेशों के अनुपालन में अग्रेत्तर कार्यवाही करने का कष्ट करें, जिससे अनुपालन आख्या जिलाधिकारी महोदय को प्रेषित की जा सकें।

भवदीय

(मयंक आर्या)
प्रभारी जिला खान अधिकारी
पिथौरागढ़।

330
पत्रांक संख्या एवं दिनांक उपरोक्तानुसार

प्रतिलिपिः– 1. जिलाधिकारी महोदय, पिथौरागढ़ को सूचनार्थ सादर प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, देहरादून को सूचनार्थ सादर प्रेषित।

(मयंक आर्या)
प्रभारी जिला खान अधिकारी
पिथौरागढ़।

NOTARY
G S. Bafila
Notary Public
Pithoragarh
Regd. No
/05/2022
GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

ANNEXORE. E 17

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

LiFE Lifestyle For Environment

Letter No.: UKPCB/HO/Con-J-131/2024/ 136 Date: 10.05.2024

SPEED POST

To,

M/S J D Minerals
Shri Rajendra Singh Dafoti
B-54, Judge Farm, Choti Mukhani,
Haldwani, Distt. Nainital (Uttarakhand)

CAF ID: 26081	Application No. 2311414
CCA (Renewal)	Date: 25.03.2022

Sub.: Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively)- withdrawal of CCA -reg.

WHEREAS, under the relevant sections of the above referred Acts and Rule, Consolidated Consent and Authorization (CCA) was granted to M/S J D Minerals (hereinafter referred as the "Unit)" for mining of soapstone located at Village Bajeta, Tehsil Munsyari, Distt. Pithoragarh (Uttarakhand) vide this office letter ref. no. UKPCB/HO/Con/J-131/2022/1923 dated 31.03.2022, and

WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Original Application No. 78 of 2023 titled as "Durga Singh Panwar Vs. Rajendra Singh Dafoti & Ors., *inter alia*, issued following directions on dated 06.09.2023:

"……

7. In view of the mandate in Section 20 of the National Green Tribunal Act, 2010 requiring this Tribunal to apply precautionary principle and serious environmental violations alleged to have been made by the respondent no. 5, respondent no. 5 is restrained till further orders from carrying out any further mining activity in the mining site leased out to it.

8. The District Magistrate and the Superintendent of Police, Pithoragarh are also directed to take appropriate steps to ensure that no further mining takes place in the mining site in question.

……"

NOW THEREFORE, in compliance of order of the Hon'ble NGT; and in exercise of powers conferred under section-27 of the Water (Prevention and Control of Pollution) Act, 1974 (as amended); section-21(4) of the Air (Prevention and Control of Pollution) Act, 1981 (as amended); and Rule-7 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (as amended), the Consolidated Consent and Authorization (CCA) issued by this office vide letter ref. no. UKPCB/HO/Con/J-131/2022/1923 dated 31.03.2022 is hereby withdrawn. The Occupier(s) of the Unit shall not undertake soapstone mining and allied activities without prior Consent of the Board.

Dr. Parag Madhukar Dhakate
Member Secretary

Contd..... Page-2

G S. Bafila
Notary Public
Pithoragarh
Regd. No
34(05)/2022

NOTARY GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

767

--2-- 449

District Magistrate, Pithoragarh for kind information please.

District Mining Officer, Pithoragarh for information and necessary action.

. Regional Officer, UKPCB, Regional Office, Haldwani, Distt. Nainital for information and necessary action.

Member Secretary

9/6/L

NOTARY
G. S. Balila
Notary Public
Pithoragarh
Regd. No
(05)/2022
GOVT. OF UTTARAKHAND INDIA

ANNEXURE- F 19

कार्यालय भूतत्व एवं खनिकर्म विभाग,
न्यू टकाना कालोनी,निकट शिव मन्दिर, पिथौरागढ़।

पत्रांक: 329 /भू0खनि0वि0पिथौ0/एन0जी0टी0/2025–26 दिनांक 09/06/2025

सेवा में,

क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय हल्द्वानी।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 28.03.2025 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी पिथौरागढ़ के पत्र संख्या–2677/तीस–खनन/2023–24, दिनांक मई 26, 2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 08.11.2024 एवं तद्क्रम में पुर्नयोजित रिव्यू अपील संख्या–655/2024 में पारित आदेश 28.03.2025 के अनुपालन में प्रकरण पर सम्बन्धित अधिकारियों से समन्वय स्थापित करते हुए मा0 एन0जी0टी0 द्वारा पारित उक्त आदेशों का अनुपालन सुनिश्चित करवाने उपरान्त अनुपालन आख्या एक सप्ताह भीतर उपलब्ध कराये जाने के निर्देश दिये गये हैं।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 28.03.2025 को आदेश पारित किये गये हैः–

बिन्दु 103 में उल्लेखित है कि– We also direct that till all the conditions of EC and consent are complied with by respondent 5, and aforesaid amount of environmental compensation is paid, no mining activities shall be allowed to be carried out by respondent 5.

बिन्दु 105 मेंउल्लेखित है कि– The amount of environmental compensation after realization shall be spent for remediation of the environment in the area concerned in accordance with the restoration plan which shall be prepared by a Joint Committee comprising CPCB, UKSPCB and District Magistrate, Pithoragarh which shall be prepared within two months after realization of the amount of environmental compensation and executed within next three months thereafter.

बिन्दु 106 में उल्लेखित है कि– Compliance/Status report of the above directions shall be submitted by UKSPCB and District Magistrate, Pithoragarh by 15.02.2025.

उक्त के संबंध में अवगत कराना है कि पट्टाधारक द्वारा डीमाण्ड ड्राफ्ट सं0 135485 दिनांक 03.05.2025 द्वारा मदअपतवदउमदजंस बवउचमदेंजपवद की धनराशि जमा करा दी गयी है। अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 28.03.2025 को पारित आदेशों के अनुपालन में प्रकरण पर

NOTARY G S Bafila Notary Public Pithoragarh Regd No 3105/2022 GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ़

समिति बनाते हुए अग्रेत्तर कार्यवाही करने का कष्ट करें, जिससे अनुपालन आख्या जिलाधिकारी महोदय को प्रेषित की जा सकें।

भवदीय

(मयंक आर्या)
प्रभारी जिला खान अधिकारी
पिथौरागढ़।

329

पत्रांक संख्या एवं दिनांक उपरोक्तानुसार

प्रतिलिपिः– 1. जिलाधिकारी महोदय, पिथौरागढ़ को सूचनार्थ सादर प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, देहरादून को सूचनार्थ सादर प्रेषित।

(मयंक आर्या)
प्रभारी जिला खान अधिकारी
पिथौरागढ़।

NOTARY
G S. Bafila
Notary Public
Pithoragarh
Regn. No
/05/2022
GOVT. OF UTTARAKHAND INDIA

जिलाधिकारी
पिथौरागढ